

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1046 of 2025

Arising Out of PS. Case No.-5 Year-2025 Thana- VIGILANCE District- Patna

Rishu Shree

... .. Petitioner/s

Versus

The Secpecial Vigilance Unit, Bihar, Patna

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Kanishk Kaustubh, Advocate
For the Respondent/s	:	Mr. Rana Vikram Singh, Advocate
For the E.D.	:	Mr. Zohaib Hossain, Special Counsel Mr. Prabhat Kumar Singh, Retainer Counsel
For the SSU	:	Mr. Pranjal Tripathi, Advocate Mr. Arvind Kumar, Advocate

CORAM: HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY
ORAL ORDER

6 31-03-2026

The present writ petition has been filed for following

relief(s):

“I. For quashing the First Information Report bearing Special Vigilance Unit P.S. Case No. 05/2025 dated 30.04.2025 registered for the offences under Section 7A read with Section 8, Section 9 read with 10 and 12 of the Prevention of Corruption Act, 1988 and under Section 3(2) read with 6(2) read with Section 15 of the Official Secret Act, 1923 as well as under Section 61 read with 318(4) read with 338 read with 340(2) of Bhartiya Nyaya Sanhita, 2023.

II. For any other relief/reliefs as this Hon’ble Court deed fit and proper.”



2. When the query is asked what are the circumstances which reflect that the no offence, as alleged in the F.I.R., is made out against the petitioner, learned counsel for the petitioner does not give any specific reply and he seeks an adjournment on the ground that the main counsel is not available.

3. As a last chance, re-notify this matter on 16.04.2026.

4. It is made clear that no further time will be granted on the next date of hearing.

(Alok Kumar Pandey, J)

Nilmani/Amit-

U		T	
---	--	---	--

